

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: AUGUST 03, 2026

No. 2174 /Admin. (Services)/2026

Sri **Piyush Tiwari**, Additional District & Sessions Judge, Ramabai Nagar to be Additional District & Sessions Judge, Lucknow.

No. 2175 /Admin. (Services)/2026

Sushri **Naseema Khanam**, Additional District & Sessions Judge, Amroha to be Additional District & Sessions Judge/Special Judge, Amroha for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Smt. Shailja Rathi.

No. 2176 /Admin. (Services)/2026

Smt. **Shailja Rathi**, Special Judge/Additional District & Sessions Judge, Amroha to be Additional District & Sessions Judge, Ghaziabad.

No. 2177 /Admin. (Services)/2026

Sri **Ritish Sachdeva**, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge/Special Judge, Anti-corruption (V.B.U.P.S.E.B.), Meerut vice Sri Ajay Kumar-I.

No. 2178 /Admin. (Services)/2026

Sri **Ajay Kumar-I**, Special Judge/Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge, Meerut.

No. 2179 /Admin. (Services)/2026

Smt. **Aparna Pandey**, Additional District & Sessions Judge, Meerut to be Additional District & Sessions Judge/Special Judge, Bijnor for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Sunil Kumar Singh-III.

No. 2180 /Admin. (Services)/2026

Sri **Sunil Kumar Singh-III**, Special Judge/Additional District & Sessions Judge, Bijnor to be Additional District & Sessions Judge, Bijnor.

No. 2181 /Admin. (Services)/2026

Sri **Lokesh Nagar**, Additional District & Sessions Judge, Bijnor to be Additional District & Sessions Judge/Special Judge, Bijnor vice Smt. Seema Verma.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Bijnor against the special court created for trying cases under the said Act.

No. 2182 /Admin. (Services)/2026

Smt. **Seema Verma**, Special Judge/Additional District & Sessions Judge, Bijnor to be Additional District & Sessions Judge, Bijnor.

No. 2183 /Admin. (Services)/2026

Sri **Satya Prakash Arya**, Additional District & Sessions Judge (Fast Track Court), Kasganj to be Additional District & Sessions Judge, Garotha (Jhansi).

No. 2184 /Admin. (Services)/2026

Sri **Awanish Kumar-I**, Additional District & Sessions Judge, Sitapur to be Additional District & Sessions Judge/Special Judge, Sitapur in the exclusive Court for trying cases covered under the Protection of Children from Sexual Offences (POCSO) Act, 2012 vice Sri Jeetendra Kumar Dwivedi.

No. 2185 /Admin. (Services)/2026

Sri **Jeetendra Kumar Dwivedi**, Special Judge/Additional District & Sessions Judge, Sitapur to be Additional District & Sessions Judge, Pratapgarh.

No. 2186 /Admin. (Services)/2026

Sri **Rajeev Ranjan**, Additional District & Sessions Judge, Pratapgarh to be Additional District & Sessions Judge/Special Judge, Pratapgarh for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Hemant Kumar-II.

No. 2187 /Admin. (Services)/2026

Sri **Hemant Kumar-II**, Special Judge/Additional District & Sessions Judge, Pratapgarh to be Additional District & Sessions Judge, Pratapgarh.

No. 2188 /Admin. (Services)/2026

Sri **Ram Lal-II**, Additional District & Sessions Judge, Pratapgarh to be Additional District & Sessions Judge/Special Judge, Pratapgarh vice Smt. Ankita Dubey.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Pratapgarh against the special court created for trying cases under the said Act.

No. 2189 /Admin. (Services)/2026

Smt. **Ankita Dubey**, Special Judge/Additional District & Sessions Judge, Pratapgarh to be Additional District & Sessions Judge (Fast Track Court), Pratapgarh for trying cases of crime against women.

No. 2190 /Admin. (Services)/2026

Smt. **Sakshi Sharma**, Additional District & Sessions Judge, Firozabad to be Additional District & Sessions Judge/Special Judge, Firozabad for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989).

BY ORDER OF THE HON'BLE COURT,

sd/-
(**MANJEET SINGH SHEORAN**)
REGISTRAR GENERAL

No. 450/Admin. (Services)/2026, Dated: Allahabad: August 03, 2026.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.
3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (through E-mail).
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges and Principal Judges, Family Courts (through E-mail)

The Officers whose names have been mentioned above shall hand over charge of their present posts immediately, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad as per direction mentioned in Hon'ble Court's Letter No. 180/Admin. (Services)/2026 dated 26.03.2026, both physically and via email ID services2@allahabadhighcourt.in

The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

The officer who is transferred/posted on his own request, is not entitled for any T.A. under Rule 42 of Chapter-IV of Financial Hand Book, Volume-III.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.

8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (through E-mail)
9. The Registrar (Judicial) (Confidential), High Court, Allahabad.(through E-mail)
10. The Registrar (Judicial) (Computer), High Court, Allahabad.(through E-mail)
11. The Registrar (Judicial) (Budget), High Court, Allahabad.(through E-mail)
12. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(through E-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(through E-mail)
14. The Deputy Registrar (G.), High Court, Allahabad.(through E-mail)
15. The Deputy Registrar (Conf. 'B'), High Court, Allahabad.(through E-mail)
16. The Deputy Registrar (Admin. A-3), High Court, Allahabad.(through E-mail)
17. The Assistant Registrar (Admin. A-2), High Court, Allahabad.(through E-mail)
18. The Assistant Registrar (Admin. C), High Court, Allahabad.(through E-mail)

19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
20. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
21. P.Ss. to the Hon'ble Judges of the High Court of Judicature at Allahabad and the Lucknow Bench, with the request to place this notification before Their Lordships for kind perusal. (through E-mail)

BY ORDER OF THE HON'BLE COURT,

sd/-

(RAJNESH KUMAR)

REGISTRAR (JUDICIAL) (SERVICES)